SHRI A.A. RAHIM (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Shri A.D. Singh; not present. Shri Ryaga Krishnaiah; not present. Shri Aneel Prasad Hegde.

Need to regulate the use of toxic herbicides

SHRI ANEEL PRASAD HEGDE (Bihar): Sir, India needs to look at herbicides more carefully in its agricultural policies and regulatory regimes. The havoc of herbicides is not just about adverse environmental and health impacts but also socio-economic. For crores of agricultural workers, mainly poor women, manual de-weeding is a large source of employment. In rural India, weeds are not plants to be destroyed mindlessly because weeds are also fodder, uncultivated greens, medicinal herbs, etc.

Mindless registration and promotion of herbicides is going to be detrimental and will defeat the purpose of promoting natural and organic farming in the country. Herbicide drift-related damage will lead to losses and strife. In the U.S.A., herbicide-tolerant crops increased usage of toxic weed-killers like glyphosate tremendously. Maximum Residue Limits were revised upwards and consumers are dealing with more toxic residues in foods. Super-weeds have emerged; cropland is being abandoned by farmers.

In India, herbicides like glyphosate and glufosinate are being used in crops for which they have not been registered. Failure of the pesticides regulatory regime is apparent. Even though the State Governments in Andhra Pradesh, Telangana, Punjab and Maharashtra tried to restrict/prohibit glyphosate, the Union Government has not imposed a ban. A meaningless regulation was brought in for glyphosate without any enforcement capability, and is now being challenged in the Courts. Unscientific ease of change of label claims in our regulation, without independent long-term safety testing, is clear from Glufosinate use in certain crops. India should ban glyphosate and glufosinate, similar in their toxicity, to save people and environment. Thank you, Sir.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar):Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu):Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to consider the plight of Foreign Medical Graduates

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, I rise today to request the hon. Minister of Health and Family Welfare to consider the plight of Foreign Medical Graduates and instruct the National Medical Council to consider their genuine demands. I would like to draw your kind attention towards the injustice against Foreign Medical Graduates (FMG) who have successfully completed their education in various foreign universities and have cleared the Foreign Medical Graduate Exam in accordance with the National Medical Council (NMC) guidelines. All these students then applied for provisional licence to their respective State Medical Councils to pursue the Compulsory Rotatory Medical Internship (CRMI) as per the list of colleges available to them and started their internship in respective hospitals.

The problem started when the National Medical Council, on 21st October, 2022, published the new list of approved colleges for interning students and it was mentioned that the list was sent to the State Medical Councils on 14th July, 2022. Due to the misunderstanding or miscommunication, that has taken place between the